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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENT.

NOTIFICATION.

The 11th January 1939.

No. 94-C.—The following notification by the Government of Madras is republished for general information.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

PUBLIC (GENERAL) DEPARTMENT.

The 5th November 1938.

G. O. No. 1834.—In exercise of the powers conferred by section 19 of the

Indian Press (Emergency Powers) Act, 1931 (XXIII of 1931), His Excellency the Governor hereby declares to be forfeited to His Majesty all copies, wherever found, of the book in Telugu entitled "Anna" published by Dharba Sri Ramamurti of Bhimavaram, West Godavari district, and printed at "Sri Rama Press," Rajahmundry, East Godavari district, and all other documents containing copies, reprints or translations of, or extracts from, the said book, inasmuch as it contains passages tending to incite people to the commission of offences involving violence, i. e., matter of the nature described in section 4(1) of the said Act, as amended by section 16 of the Criminal Law Amendment Act, 1932 (Act XXIII of 1932).

By order of His Excellency the Governor,

H. M. HOOD,

Chief Secretary.

LAW, COMMERCE AND LABOUR DEPARTMENT.

NOTIFICATIONS.

The 5th January 1939.

No. 70-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

IMPORT AND EXPORT REGULATIONS.

New Delhi, the 17th December 1938.

No. 301(7)-Tr(I.E.R)/37.—In exercise of the powers conferred by sub-section (4) of section 1 of the Indian Rubber Control Act, 1934 (XXVIII of 1934), the Central Government is pleased to direct that the said Act shall remain in force for a further period of five years up to the 31st day of December 1943.

H. DOW,
Secretary to the Government of India.

The 6th January 1939.

No. 106-Com.—The notification, issued by the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

CENTRAL EXCISES.

New Delhi, the 2nd April 1938.

No. 54.—In exercise of the powers conferred by section 7 of the Matches (Excise Duty) Act, 1934 (XVI of 1934), the Central Government is pleased to prohibit absolutely the bringing of matches into British India from the territory of the Rajkot State in the Western India States Agency with effect from the 6th April, 1938.

A. H. LLOYD,
Joint Secy. to the Govt. of India.

The 6th January 1939.

No. 108-Com.—The notification published by the Government of India, Commerce Department, is republished for general information.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

TARIFFS.

TARIFF VALUATIONS.

New Delhi, the 17th December 1938.

No. 73-T. (10)/38.—In exercise of the powers conferred by section 2 of the Indian Tariff Act, 1934 (XXXII of 1934), and in supersession of the Notification of the Government of India in the Department of Commerce, No. 73-T. (7)/37, dated the 11th December 1937, and No. 73-T. (1)/38, dated the 22nd January 1938, the Governor General in Council is pleased to fix, with effect from the 1st January 1939, for the articles specified in column 2 of the import Tariff Schedule hereto annexed, the tariff values stated in column 4 of the said schedule.

TARIFF VALUES.

FOR THE TWELVE MONTHS JANUARY TO DECEMBER, 1939.

Note 1.—Tariff-valued heads are based on the ordinary trade description of each article and cover all reduced grades and mixtures unless they are separately provided for.

Note 2.—The expression "Far East" covers China, Japan, the Straits Settlements, Malaya, Siam, French Indo China, the Netherlands East Indies and other Far Eastern countries. For the purposes of this notification it is intended also to cover Ceylon.

IMPORT TARIFF.

Item No. in the First Schedule.	Names of Articles.	Per	Tariff Values.
SECTION I.			Rs. a. p.
LIVE ANIMALS AND PRODUCTS OF THE ANIMAL KINGDOM.			
8 (1)	Fish, salted, wet—		
	(i) Soormai	Indian maund.	6 0 0
	(ii) Bangdas	"	3 4 0
	(iii) All other sorts	"	6 4 0
3 (3)	Bomlas	cwt.	5 0 0

IMPORT TARIFF.—*contd.*

Item No. in the First Schedule.	Names of Articles.	Per.	Tariff Values.
SECTION I.— <i>concl'd.</i>			Rs. a. p.
LIVE ANIMALS AND PRODUCTS OF THE ANIMAL KINGDOM— <i>concl'd.</i>			
8 (4)	Shark fins, loose or in bundles from Arabian and Persian Gulf ports.	cwt.	4 8 0
	Shark fins, loose or in bundles from China and the Straits ...	lb.	8 8 0
4	Butter ...	lb.	0 14 6
	Ghee ...	cwt.	42 0 0
5 (1)	Cowries and shells—		
	Chanks—		
	Sound live ...	thousand	88 0 0
	Sound dead ...	"	55 8 0
	Other sorts ...	"	13 0 0
	Cowries, bazar, common ...	cwt.	4 14 0
	Cowries, yellow, superior quality ...	"	6 2 0
	Cowries, mottled, commonly known as Zillab, Tiger and similar other qualities.	"	6 0 0
	Cowries, Maldiva ...	"	15 8 0
	Cowries, Sankhli ...	"	86 0 0
	Mother-of-pearl, nacre ...	"	20 0 0
	Nakhla ...	"	150 0 0
	Tortoise-shell ...	lb.	8 2 0
	Tortoise-shell, nakh ...	"	1 14 0
5 (2)	Ivory, unmanufactured—		
	Elephants' grinders ...	cwt.	800 0 0
	Elephants' tusks (other than hollows, centres, and points), each exceeding 20 lb. in weight, and hollows, centres, and points each weighing 10 lb. and over.	"	450 0 0
	Elephant tusks (other than hollows, centres, and points), not less than 10 lb. and not exceeding 20 lb. each, and hollows, centres, and points each weighing less than 10 lb.	"	380 0 0
	Elephants' tusks each less than 10 lb. (other than hollows, centres, and points).	"	160 0 0
	Sea-cow or moyo teeth, each not less than 4 lb.	"	275 0 0
	Sea-cow or moyo teeth, each not less than 3 lb. and under 4 lb.	"	220 0 0
	Sea-cow or moyo teeth, each less than 3 lb.	"	130 0 0
SECTION II.			
PRODUCTS OF THE VEGETABLE KINGDOM			
7	Garlic ...	cwt.	6 0 0
	Potatoes ...	"	5 1 0
8	Almonds—		
	(i) Without shell ...	cwt.	70 0 0
	(ii) In the shell—		
	(a) Iranian Kagazi ...	"	50 0 0
	(b) Iranian other than Kagazi ...	"	11 0 0
	(c) Other than Iranian—		
	(1) Soft shell including half-hard shell qualities such as Frunnele and the like.	"	31 8 0
	(2) Hard shell ...	"	19 4 0
	Cashew or cajoo kernels, not skinned ...	"	20 0 0
	Coconuts, Straits, Dutch East Indies and Siam—		
	Husked ...	thousand	56 0 0
	Unhusked ...	"	60 0 0
	Coconuts, Ceylon ...	"	41 0 0
	Coconuts, other except Maldives ...	"	21 0 0
	Dates, dry, in bags—		
	Kapkapa, Shekra Chharra, Chupchap, Sakina and Brami ...	cwt.	8 0 0
	All other qualities ...	"	5 0 0
	Dates, wet, in bags, baskets and bundles ...	"	2 9 0
	Dates, wet, packed in other receptacles ...	"	8 0 0
	Figs, dried, Iranian ...	"	6 0 0
	Figs, dried, European ...	"	13 4 0
	Pistachio nuts ...	"	60 0 0
	Raisins, red, Persian Gluf ...	"	9 0 0
9(3)	Spices, unground—		
	Cardamom seed ...	"	45 0 0
	Cassia lignea ...	"	12 8 0
	Cloves ...	"	50 0 0
	Cloves, exhausted ...	"	12 8 0
	Cloves stems and heads ...	"	10 8 0
	Nutmegs ...	lb.	0 6 6
	Nutmegs in shell ...	"	0 4 0
	Pepper, black ...	cwt.	18 4 0
	Pepper, long ...	"	17 12 0
	Pepper, white ...	"	25 0 0

IMPORT TARIFF—contd.

[illegible]

IMPORT TARIFF—*contd.*

Item No. in the First Schedule.	Names of Articles.	Per	Tariff Values.
			Rs. a. p.
	SECTION IV.		
	PRODUCTS OF THE FOOD-PREPARING INDUSTRIES; BEVERAGES, ALCOHOLIC LIQUORS AND VINEGARS; TOBACCO.		
19	*Vermicelli, flour, from the Far East	cwt.	16 12 0
	*Vermicelli, peas, from the Far East	"	19 0 0
	*Vermicelli, rice, from the Far East	"	15 8 0
	*The tariff values given in this item apply also to imports assessed to duty as provisions and oilman's stores and groceries, all sorts not otherwise specified under Item No. 21(1) below.		
20	Vegetable product (excluding hardened coconut oil) ...	lb.	0 8 0
20(2)	China canned fruit	case of 4 doz.	10 8 0
	Preserved Pine-apples from the Far East	case of 48 tins of 1½ lbs. each.	5 12 0
21	Canned or bottled provisions, not otherwise specified— China preserves in syrup	box of six large or twelve small jars.	5 8 0
	*China preserves, dry, candid	lb.	0 2 6
	*The tariff value given in this item applies also to imports assessed to duty as provisions and oilman's stores and groceries, all sorts not otherwise specified under Item No. 21(1) below.		
	N.B.—For other tariff values under this item see those marked with an asterisk (*) under Item No. 21(1) below.		
21(1)	Cocum	cwt.	6 0 0
	Vegetable product (excluding hardened coconut oil), not canned or bottled.	lb.	0 4 6
	*Yeast, from the Far East	cwt.	15 0 0
	*The tariff value given in this item applies also to imports assessed to duty as canned or bottled provisions under Item No. 21 above.		
	N.B.—For other tariff values under this item see those marked with an asterisk (*) under Items Nos. 19 and 21 above.		
22(6)	pirit from Java denatured before clearance	Imperial gallon.	0 12 0
	SECTION V.		
	MINERAL PRODUCTS.		
27(2)	Pitch and tar— Coal pitch	cwt.	9 0 0
	Stockholm pitch	"	12 0 0
27(3)	Mineral Colza oil	Imperial gallon.	0 12 0
	Transformer oil including transil and switch oil, other than that assessed to duty under the proviso to Item No. 72(3) of the First Schedule of the Indian Tariff Act, 1934.	"	1 8 0
27(a)	Mineral oil which has its flashing point at or above one hundred and fifty degrees of Fahrenheit's thermometer, and is such as is not ordinarily used except as fuel or for some sanitary or hygienic purposes, if imported naked in bulk.	ton.	36 0 0
	SECTION VI.		
	CHEMICAL AND PHARMACEUTICAL PRODUCTS; COLOURS AND VARNISHES; PERFUMERY; SOAP; CANDLES AND THE LIKE; GLUES AND GELATINES; EXPLOSIVES; FERTILISERS.		
28	Alkali, Indian (sajji-khar)	cwt.	9 0 0
	Ammonia gas, anhydrous, including compressed or liquified gas	lb.	0 10 0
	Ammonium carbonate or bicarbonate	cwt.	16 4 0
	Ammonium chloride— Muriate of ammonia, crystalline	"	11 8 0
	Salammoniac, sublimed	"	25 0 0
	Other sorts, including compressed	"	19 0 0

IMPORT TARIFF—*contd.*

Item No. in the First Schedule.	Names of Articles.	Per	Tariff Values.
	SECTION VI— <i>contd.</i>		
	CHEMICAL AND PHARMACEUTICAL PRODUCTS; COLOURS AND VARNISHES; PERFUMERY; SOAP; CANDLES AND THE LIKE; GLUES AND GELATINES; EXPLOSIVES; FERTILISERS— <i>contd.</i>		Rs. a. p.
28	Boric acid ...	cwt.	18 4 0
— <i>contd.</i>	Calcium chloride ...	lb	4 0 0
	Carbonic acid gas including compressed or liquefied gas ...	lb	0 3 6
	Caustic potash other than electrolyte ...	cwt.	20 8 0
	Choline ...	lb	0 4 9
	Copper sulphate ...	cwt.	15 12 0
	Menthol (peppermint) crystals ...	oz.	0 7 9
	Potassium bichromate ...	cwt.	26 12 0
	Soda ash including calcined natural soda and manufactured sesqui-carbonates.	"	4 8 0
	Soda, caustic, flake or petal ...	"	10 0 0
	Soda, caustic, powdered ...	"	10 4 0
	Soda caustic, solid ...	"	8 0 0
	Soda crystals ...	"	6 10 0
	Sodium bichromate ...	"	25 0 0
	Sodium hydrosulphite ...	"	31 0 0
	Sodium sulphide ...	"	6 2 0
	Sodium thiosulphate (Hypo) ...	"	10 4 0
	Tartaric acid ...	"	68 0 0
	Trona or natural soda uncalcined ...	"	4 0 0
	Ban-lochun (bamboo Camphor), crude ...	lb	1 4 0
	Calumba root ...	cwt.	10 0 0
	China root (chobchini) rough... ..	"	9 0 0
	China root (chobchini) scraped ...	"	16 0 0
	Cubebs ...	"	37 8 0
	Galangal ...	"	10 0 0
	Salep ...	"	130 0 0
	N.B.—The tariff valuations apply to articles packed in containers of not less than 14 lbs. except in the case of menthol (peppermint) crystals; the tariff valuation for the latter applies to all menthol in containers of $\frac{1}{2}$ oz. and above.		
28(8)	Acetic acid ...	lb.	0 3 3
	Arsenic (China mansil) ...	cwt.	84 0 0
	Borax, granular, powdered or crystalline ...	"	11 0 0
	Calcium carbide ...	"	11 8 0
	Chlorate of potash... ..	"	19 0 0
	Naphthalene balls... ..	"	15 0 0
	Oxalic acid ...	"	33 8 0
	Sodium bicarbonate ...	"	4 8 0
	Sodium silicate (in liquid form) ...	"	6 0 0
	Asafoetida, coarse (hingra) ...	"	33 8 0
	N.B.—The tariff valuations apply to articles packed in containers of not less than 14 lbs.		
29(1)	Cinematograph films, exposed—		
	Exposed standard positive films, new or used—		
	Feature films ...	foot	0 7 0
	Other films ...	"	0 3 0
30	Cuttle fish bone ...	cwt.	6 12 0
	Gamboge ...	lb.	1 0 0
	Vermillion from China ...	"	2 12 0
30(1)	Alizarine, moist—		
	(a) not exceeding 16 per cent ...	cwt.	55 0 0
	(b) over 16 per cent, not exceeding 20 per cent. ...	"	63 0 0
	(c) exceeding 20 per cent ...	"	118 0 0
	Alizarine, dry—		
	(a) not exceeding 40 per cent ...	lb.	1 12 0
	(b) exceeding 40 per cent ...	"	3 0 0
	Congo red ...	"	0 9 0
	Coupling dyes of the naphthol group—		
	(a) Naphthols ...	"	2 11 0
	(b) Rapid fast colours (rapid salts) ...	"	6 8 6
	(c) Bases ...	"	2 6 0
	(d) Other salts ...	"	1 12 0
	Vats—		
	(a) Indigo ...	"	1 8 0
	(b) Carbazole blue ...	"	2 6 6
	(c) Other sorts—	"	
	(i) Paste... ..	"	4 12 0
	(ii) Powder ...	"	16 8 0
	Sulphur black ...	"	0 3 6
	Metanil yellow ...	"	0 14 0
	Aniline oil ...	"	0 6 6
	Anilino salts ...	"	0 5 6
	All others ...	"	1 8 0

IMPORT TARIFF—*contd.*

Item No. in the first Schedule.	Names of Articles.	Per	Tariff Valuers.
SECTION VI— <i>concl.</i>			
	CHEMICAL AND PHARMACEUTICAL PRODUCTS; COLOURS AND VARNISHES; PERFUMERY; SOAP; CANDLES AND THE LIKE; GLUES AND GELATINES; EXPLOSIVES; FERTILISERS— <i>concl.</i>		Rs. a. p.
31	Cassia oil, natural, from the Far East	lb	0 14 0
31(1)	Citronella oil, natural, from the Far East	lb.	1 0 0
31(2)	Gajupatti oil, natural, from the Far East	lb.	1 8 0
	*Peppermint oil, natural, from the Far East	"	2 6 0
	*The tariff value applies to peppermint oil packed in containers of more than 1 oz.		
31(4)	Camphor, synthetic—		
	(a) powder	lb.	1 2 0
	(b) in slabs and tablets	"	1 6 0
	Camphor, other than synthetic—		
	(a) powder	"	1 3 0
	(b) in slabs and tablets	"	1 7 0
31(5)	Perfumery—		
	Gowla, husked and unhusked	cwt.	85 0 0
	Kapurkachri (zedoary)	"	14 10 0
	Patch leaves (patchouli)	"	15 8 0
	Rose-flowers, dried	"	9 12 0
SECTION VIII.			
RUBBER AND ARTICLES MADE OF RUBBER.			
39(1)	Cycle tyres (pneumatic) from the Far East	dozen	10 0 0
	Cycle tubes from the Far East	"	4 0 0
	Solid rubber tyres for carriages and rickshaws	lb.	0 8 6
SECTION X.			
PAPER AND ITS APPLICATIONS.			
44	Packing and wrapping paper—		
	Machine-glazed pressings	lb.	0 1 9
	Manilla, machine-glazed or unglazed, and sulphite envelope	"	0 1 11
	Kraft and imitation kraft other than bleached	"	0 2 2
44(2)	Straw boards (not lined)	cwt.	5 0 0
44(6)	Old newspaper in bales and bags	cwt.	4 8 0
SECTION XI.			
TEXTILE MATERIALS AND TEXTILE GOODS.			
46	Silk, raw—		
	Chinese—		
	Waste products	lb.	1 8 0
	Dupion all kinds	"	2 2 0
	Hand reeled (excluding re-reeled)	"	2 4 0
	All other sorts	"	3 0 0
	Japanese flatures and hand reeled and hand re-reeled but excluding dupion all kinds.	"	3 14 0
50(8)	Coir fibre	cwt.	4 0 0
	Coir yarn	"	10 8 0
SECTION XII.			
FOOTWEAR, HATS, UMBRELLAS AND PARASOLS; ARTICLES OF FASHION.			
56	Umbrella ribs other than nickelled, brassed, fluted or metal tipped—		
	Solid Flexus, 23, 25 and 27 inches—	gross	1 12 0
	From Japan	"	3 4 0
	From other countries	"	1 9 0
	Solid Flexus, 16, 19 and 21 inches—		
	From Japan	"	1 12 0
	Solids, 23, 25 and 27 inches—	"	2 0 0
	From Japan	"	1 6 0
	From other countries	"	1 12 0
	Solids, 16, 19 and 21 inches—		
	From Japan	"	1 6 0
	From other countries	"	1 12 0

IMPORT TARIFF—contd.

Item No. in the first Schedule.	Names of Articles.	Per	Tariff V. lue.
SECTION XIII.			
WARES OF STONE AND OF OTHER MINERAL MATERIALS; CERAMIC PRODUCTS; GLASS AND GLASSWARE.			Rs. a. p.
50	Aerated water bottles, empty— Codd's pattern— Under 10 ozs. ... 10 ozs. ... Over 10 ozs. ... Crown cork pattern— 7 ozs. and under... Over 7 ozs. up to and including 10 ozs. ... Over 10 ozs. ...	gross " " " " " "	16 0 0 17 0 0 18 8 0 12 8 0 13 0 0 14 8 0
60(3)	Glass bangles— China— Nimtchi and pasalal ... Bracelet Jodi and faucy, all kinds ... Rajawarakh, all kinds ... Japan— Reshmi or lustre, all colours— Fancy (including all kinds of Vankwel or zigzag but excluding hexagonal bangles). Fancy He agonal ... All others ... Hallow or tube, all colours ... Sonerikada (golbala)— Containing gold in their composition ... All others ...	100 pairs " " dozen pairs " " " " " "	2 0 0 4 0 0 5 4 0 0 1 6 0 0 8 0 0 9 0 1 7 0 12 0 0 1 10
SECTION XV.			
BASE METALS AND ARTICLES MADE THEREFROM.			
63	Iron or Steel, old ...	cwt.	1 10 0
63(16)	Iron or Steel nails— Nails, rose and deck ... Nails, bullock and horse-shoe ...	cwt. "	14 8 0 39 0 0
63(28)	Iron and Steel cans or drums— When imported containing kerosene and motor spirit, namely :— Cans, tinned, of four gallons capacity ... Cans or drums, not tinned, of two gallons capacity— (a) with faucet caps ... (b) ordinary ... Drums of four gallons capacity— (a) with faucet caps ... (b) ordinary ...	can can or drum " drum "	0 4 6 0 14 0 0 5 0 1 4 0 0 12 0
64	Copper, braziers, sheets, plates and sheathing ... Copper, circles ... Copper, foil or dankpana, plain, white, 10 to 11 in. × 4 to 5 in. Copper, foil or dankpana, plain, coloured, 10 to 11 in. × 4 to 5 in.	cwt. " hundred leaves. "	36 0 0 39 0 0 1 3 0 1 3 0
64(1)	Copper, old ...	cwt.	27 0 0
65	German silver including Nickel silver, old ...	cwt.	27 4 0
66	Aluminium circles ... Aluminium sheets, plain ...	lb. "	0 10 0 0 9 6
70	Brass, patent or yellow metal, sheets and sheathing, weighing 1 lb. or above per square foot, and braziers, and plates. Brass, patent or yellow metal, circles weighing 1 lb. or above per square foot.	cwt. "	29 0 0 30 0 0
70(1)	Brass, patent or yellow metal ingots ... Brass, patent or yellow metal, old ... Copper, pigs, tiles, ingots, cakes, bricks and slabs ... Cupro-nickel bullet cases, old ... Lead, pig ... Quicksilver ...	" " " " " lb.	21 8 0 18 8 0 33 8 0 34 0 0 13 0 0 2 6 0
71	Crown corks ...	gross.	0 8 8

IMPORT TARIFF—*concl.*

Item No. in the first Schedule.	Names of Articles.	Per	Tariff Values.
SECTION XX.			Rs. a. p.
MISCELLANEOUS GOODS AND PRODUCTS NOT ELSEWHERE INCLUDED.			
82(2)	I. Celluloid bangles, viz—		
	(1) All plain, flat, bangles without border or groove of width not over $\frac{3}{4}$ inch but not under $\frac{1}{4}$ inch.	dozen pairs	0 9 6
	(2) All plain, flat, bangles with border or groove of width not over $\frac{3}{4}$ inch but not under $\frac{1}{4}$ inch, excluding bangles with multiple borders or grooves.	"	0 7 6
	II. Celluloid fancy bangles, viz.—		
	(1) Patla bangles, all colours, including zigzag, patla bangles, of width under $\frac{1}{4}$ inch but not under $\frac{1}{8}$ inch.	"	0 2 9
	(2) Rubber-rings, passa, vavto, zigzag all colours and rainbow designs but excluding coils, <i>Dantia</i> and coral rools.	"	0 1 3
84	Bird-shot	cwt.	31 0 0
	Tennis balls	dozen	8 0 0

N. R. PILLAI,

*Joint Secy. to the Govt. of India.**The 6th January 1939.*

No. 117-Com.—The following notification, issued by the Government of India in the Commerce Department, is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

TARIFFS.

Simla, the 14th May 1938.

No. 24-T. (1)/38.—In exercise of the powers conferred by section 5 of the Indian Tariff Act, 1934 (XXXII of 1934), the Central Government is pleased to direct that the following amendment shall be made in the notification of the Government of India in the Department of Commerce, No. 24-T. (1)/35, dated the 26th October 1935, namely:—

For the proviso to the said notification, the following proviso shall be substituted, namely—

“Provided that such duty shall not be leviable on any article other than salt—

which is proved to the satisfaction of the officer of Land Customs to be the natural produce of the said territory”.

N. R. PILLAI,

*Joint Secy. to the Govt. of India.**The 6th January 1939.*

No. 119-Com.—The following notification, published by the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CUSTOMS.

Simla, the 30th April 1938.

No. 85.—In exercise of the powers conferred by section 19 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to cancel the notification of the Government of India in the Finance Department (Central Revenues), No. 29-Customs, dated the 20th May 1933.

A. H. LLOYD,

Joint Secy. to the Govt. of India.

The 6th January 1939.

No. 121-Com.—The following notification, issued by the Government of India, Finance Department (Central Revenues), is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government:

CUSTOMS.

Simla, the 4th June 1938.

No. 89.—In exercise of the power conferred by section 23 of the Sea Customs Act, 1878 (VIII of 1878), the Central Government is pleased to direct that the

following further amendment shall be made in the notification of the Government of India in the Finance Department (Central Revenues), No. 33-Customs, dated the 22nd June 1935, relating to exemption of certain goods from customs duties or part thereof, namely:—

In the said notification, in Schedule I—Import Duties, under the head “B—Government Departments”, in entry (2) in the second column against serial No. 29, for the word, figures and brackets ‘and 80 (2)’ the word, figures and brackets ‘80 (2) and 81’ shall be substituted.

A. H. LLOYD,

Joint Secy. to the Govt. of India.